

15

In the CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

O.A.NO.374/95.

Date of Judgment: 5.4.1995

Between:

A.NARSING) RAC

APPLICANT

AND

1. Union of India rep. by  
its Secretary,  
Ministry of Defence,  
New Delhi-11.
2. The Commandant,  
HQ, Artillery Centre,  
Hyderabad-31.

RESPONDENTS

COUNSEL FOR THE APPLICANT: SHRI K.SUDHAKAR REDDY

COUNSEL FOR THE RESPONDENTS: SHRI N.V.RAMANA

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

Contd....

O.A.NO.374/95.

JUDGMENT

Dt: 5.4.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri K.Sudhakar Reddy, learned counsel for the applicant and Shri N.V.Ramana, learned standing counsel for the respondents.

2. The applicant was engaged as Boot Maker on 23.5.1980. ~~In March, 1991~~, the applicant was engaged as Chowkidar. The pay scale of Chowkidar is less than the pay scale of Boot Maker.

3. <sup>directions</sup> This OA was filed praying for fixing the pay of the applicant in the pay scale of Rs.260-400 with effect from 22.8.1983 and for payment of arrears from that date till he was ~~engaged as~~ Chowkidar.

4. It is submitted for the applicant that some others who are similarly situated were given arrears from 22.8.1983. If it were to be so, the applicant can make a representation to R-I and if such a representation is going to be made by sending it by Registered Post with Acknowledgement Due by 31.5.1995, the same has to be disposed of expeditiously and preferably by

X

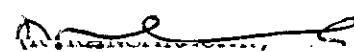
contd....

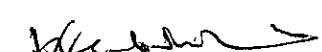
17

.. 3 ..

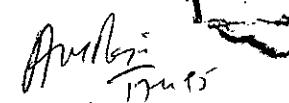
31.8.1995. It is needless to say that if the applicant is aggrieved and if he is so advised, he may file a writ petition under Section 19 of the Administrative Tribunals Act.

5. The OA is disposed of accordingly at the admission stage. No costs.

  
MEMBER (ADMN.)

  
VICE CHAIRMAN

DATED: 5th April, 1995.  
Open court dictation.

  
Deputy Registrar (J) CC

To vsn

1. The Secretary, Ministry of Defence, Union of India, New Delhi-11.
2. The Commandant, HQ, Artillery Centre, Hyderabad-31.
3. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE- CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN:M(ADMIN)

DATED - 5.4.1995.

~~ORDER/JUDGMENT:~~

M. A. / R. A. / C. A. NO.

O. A. No.

T. A. No.

374/95  
in

(W. P. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

*No special copy*

